

- (b) Improvement of coir processing machineries.
- (c) Development of equipments for production of tufted fabrics.
- (d) Indigenisation of needled felt plant.

3. *Product Development and Diversification*

- (a) Development of computer aided designs suitable for mats, matting, carpets etc.
- (b) Development of new composite coir products.
- (c) Development of coir pith for diverse use.
- (d) Development of rubber based tufted coir products.

4. *Extension service*

- (a) Extension of service facilities in Dye House for dyeing, bleaching and drying.
- (b) Testing of coir products, coir pith, establishment of ASTM and BSS lab for testing coir geotextile etc.
- (c) Assistance for coir bio-fertilizer.
- (d) Assistance for establishment of coir machinery manufacturing unit.
- (e) Mobile workshop.

5. *Training*

- (a) Training programmes of National Coir Training and Design Centre.
- (b) Training programme of RCT & DCs.
- (c) Training in spinning on motorized ratt (under Mahila Coir Yojana).
- (d) Field Training in spinning coir yarn on motorized ratt and weaving mats and matting.
- (e) Training in spinning coir yarn on motorised ratt to women through cooperative societies/NGOs.

II. DOMESTIC MARKET DEVELOPMENT

- (a) Establishment of showrooms, renovation and maintenance of showrooms.
- (b) Publicity and propaganda, participation in domestic exhibitions including coir expo.
- (c) Market Development Assistance Scheme/rebate and Revolving Fund to assist consignors of showrooms.

III. EXPORT PROMOTION AND TRADE INFORMATION SERVICES

- (a) Participation in International Conference & Exhibition and Publicity abroad.

- (b) Transport subsidy and Export Development Assistance Scheme.
- (c) Trade Information Services including Surveys.

IV. WELFARE MEASURES

- (a) Model Coir Village.
- (b) Assistance to Kerala Coir Workers Welfare Fund Board.
- (c) Welfare Assistance Scheme for States other than Kerala.

V. QUALITY IMPROVEMENT

- (a) Quality Camps, QIPs and EDPs.
- (b) Inplant Inspection.
- (c) Assistance to construct Loomshed.
- (d) Common Facility Centres.

VI. DEVELOPMENT OF BROWN FIBRE SECTOR

- (a) Financial assistance for setting up of units and modernisation of existing units.

Restructuring of PSUs

*280. SHRIMATI JAYANTI PATNAIK: Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have asked different Ministries to submit the Restructuring Plan of the Public Sector Undertakings (PSUs) under them;

(b) if so, the date fixed therefor;

(c) whether any Ministry has submitted any Restructuring Plan of any PSU;

(d) if so, the details thereof; and

(e) the measures adopted/proposed to be adopted to reduce the losses of PSUs?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) and (b) The Govt. have advised the Admn. Ministries to initiate specific steps for restructuring of the PSUs and report on a time bound basis.

(c) and (d) A few Ministries have furnished status Note on Restructuring Plan for individual PSUs which varies from one PSU to another. These include options like product diversification, Technology upgradation, joint ventures etc.

(e) Enterprise specific measures are adopted by the Administrative Ministries and the PSUs, such as formation

of Joint Ventures, professionalisation of Boards, rationalisation of Man power, modernisation, technology upgradation, infusion of funds etc.

Loans for Cooperative Mills

*281. SHRI MADHAV RAO PATIL : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have received requests from various State Governments including Maharashtra for grant of long term loan for setting up of cooperative mills during the Eighth Five Year Plan;

(b) if so, the states from which requests have been received; and

(c) the amount of loan sanctioned by the Government or Central Financial Institutions to each State during the Eighth Plan, Year-wise?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) Industrial Development Bank of India (IDBI) has reported that during the Eighth Five Year Plan period, All India Financial Institutions have received applications for financial assistance, from the cooperative mills (sugar, textiles and others) in 13 States/Union Territories, viz. Assam, Gujarat, Haryana, Maharashtra, Uttar Pradesh, Karnataka, Kerala, Madhya Pradesh, Tamil Nadu, West Bengal, NCT of Delhi, Dadra & Nagar Haveli and Pondicherry.

(c) As per the information provided by IDBI, assistance sanctioned by IDBI, Industrial Finance Corporation of India Limited (IFCI) and Industrial Credit and Investment Corporation of India Limited (ICICI) to co-operative mills (Sugar, Textile and others) during the Eighth Five Year Plan period is as under :

(Rs. in Crore)

State	Sugar	Textile	Others	Total
Gujarat	8.25	13.39	732.64	754.28
Maharashtra	244.93	42.86	52.10	339.89
Uttar Pradesh	1.00	-	1050.00	1051.00
Karnataka	13.44	0.01	-	13.45
Tamil Nadu	15.40	-	-	15.40
Madhya Pradesh	-	7.26	7.60	14.86
Pondicherry	-	-	6.85	6.85

Production of Polyester Cloth

2623. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of TEXTILES be pleased to state :

(a) whether handloom sector has started producing polyester cloth;

(b) if so, the names of such states which have resorted to this changeover;

(c) the quantity of cloth produced since its start; and

(d) the details of the facilities extended by the Govt. to these producers?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (c) As per the handloom census 1987-88, the States of Andhra Pradesh, Assam, Bihar, Gujarat, Harayana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal and Pondicherry have been producing the polyester and blended cloth and the total production of such cloth was 30.83 million metres.

(d) Producers of the handloom cloth including those producing polyester and blended cloth in the Handloom sector are eligible for assistance under various ongoing handloom schemes of the Government. This includes assistance towards input supplies, training, design development, production, welfare activities etc.

Standing Order of BCCL

2624. SHRI MOINUL HASSAN : Will the Minister of COAL be pleased to state :

(a) whether there is a Clause 28 in the Standing Order of BCCL empowering the management to dismiss any employees without holding any enquiry;

(b) if so, the facts thereof;

(c) the number of workers dismissed under this clause as on March, 31, 1998;

(d) whether such clause is not in Model Standing Order or in the Standing Order of any other coal company;

(e) if so, the reasons for its inclusion in BCCL's Standing Order;

(f) whether any trade union has endorsed that clause while certifying the standing order; and

(g) if so, the names of that union?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Yes, Sir.

(b) Clause 28.0 of the certified standing order of BCCL reads as follows :

Special Procedure in Certain Cases

"Where a workman has been convicted for a criminal offence in a Court of Law or where the Chairman/Managing Director of the company is satisfied for reasons to be recorded in writing, that it is inexpedient or against the